MANIPUR GAZETTE

सत्यमेव जयते

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GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, March 13, 2026

No. 2/4/2026-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on 10th March, 2026 is hereby published in the Manipur Gazette :

The Manipur Appropriation (No. 1) Bill, 2026 (Bill No. 1 of 2026).

PATIENCE PANMEI,
Joint Secretary (Law),
Government of Manipur.

As introduced in the State Legislative Assembly, Manipur

Bill No. 1 of 2026

THE MANIPUR APPROPRIATION (No.1) BILL, 2026

A
BILL

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year, 2025 - 26.

Be it enacted by the Legislature of Manipur in the Seventy Seventh Year of the Republic of India as follows:-

1. This Act may be called the Manipur Appropriation (No.1) Act, 2026.

Short Title

2. From and out of the Consolidated Fund of the State of Manipur there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of three thousand two hundred sixty crore sixty-five lakh fifteen thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2025 - 26 in respect of the services specified in column 2 of the Schedule.

Issue of Rupees **3260,65,15,000** from and out of the Consolidated Fund of the State of Manipur for the financial year 2025 - 26

3. The sum authorized to be paid and applied from and out of the Consolidated Fund of the State of Manipur by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Appropriation

SCHEDULE

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
1	State Legislature			
	(Revenue)	267024000		267024000
	Appropriation No 1			
	Governor			
	(Revenue)		5000000	5000000
	Appropriation No 2			
	Interest Payment & Debt Services			
	(Capital)		4808733000	4808733000
3	Secretariat			
	(Revenue)	17036000		17036000
	(Capital)	8500000		8500000
4	Land Resources			
	(Capital)	46749000		46749000
5	Finance Department			
	(Revenue)	8478146000		8478146000
6	Transport			
	(Revenue)	131545000		131545000
	(Capital)	1000000		1000000
7	Police			
	(Revenue)	210254000		210254000
8	Public Works Department			
	(Capital)	1453541000		1453541000
9	Information and Publicity			
	(Capital)	2500000		2500000
10	Education			
	(Capital)	178650000		178650000
11	Medical, Health and Family Welfare Services			
	(Revenue)	2039153000		2039153000
	(Capital)	153350000		153350000
12	Municipal Administration, Housing and Urban Development			
	(Revenue)	2024399000		2024399000
	(Capital)	103134000		103134000
14	Department of Tribal Affairs and Hills			
	(Revenue)	1638582000		1638582000
	(Capital)	72939000		72939000

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
17	Agriculture			
	(Revenue)	95479000		95479000
	(Capital)	102392000		102392000
18	Animal Husbandry and Veterinary including Dairy Farming			
	(Capital)	19710000		19710000
19	Environment and Forest			
	(Capital)	151000		151000
21	Textiles, Commerce & Industries			
	(Capital)	23900000		23900000
22	Public Health Engineering			
	(Revenue)	15898000		15898000
	(Capital)	3460996000		3460996000
26	Administration of Justice			
	(Revenue)	19524000		19524000
29	Sales Tax, Other Taxes/Duties on Commodities and Services			
	(Revenue)	11503000		11503000
31	Fire Protection and Control			
	(Revenue)	500000		500000
34	Rehabilitation			
	(Revenue)	2108991000		2108991000
36	Minor Irrigation			
	(Capital)	907400000		907400000
38	Panchayat			
	(Revenue)	922133000		922133000
	(Capital)	6110000		6110000
39	Sericulture			
	(Capital)	3800000		3800000
40	Water Resources Department			
	(Revenue)	105734000		105734000
	(Capital)	1273503000		1273503000
43	Horticulture and Soil conservation			
	(Capital)	69885000		69885000
44	Social Welfare			
	(Revenue)	146594000		146594000
45	Tourism			
	(Revenue)	59910000		59910000

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
47	Minorities and Other Backward Classes and Scheduled Castes Department			
	(Capital)	1050766000		1050766000
48	Relief and Disaster Management			
	(Revenue)	561401000		561401000
	Total:	27792782000	4813733000	32606515000

STATEMENT OF OBJECTS AND REASONS

It is necessary to provide for the appropriation of funds out of the Consolidated Fund of the State of Manipur for defraying the charges in respect of certain services and purposes in relation to the financial year ending on the 31st of March, 2026. The Bill is accordingly introduced as required under Articles 204 and 205 of the Constitution of India.

Imphal,
The March, 2026

Y. Khemchand Singh

MEMORANDUM SHOWING FINANCIAL IMPLICATION OF THE MANIPUR APPROPRIATION (No.1) BILL, 2026

The Manipur Appropriation (No.1) Bill, 2026 makes provisions for appropriation of a further sum of ₹ 3260,65,15,000/- from and out of the Consolidated Fund of the State of Manipur for the year 2025 - 26. The various services and purposes for which the amount is sought to be appropriated have been shown in the Schedule to the Bill.

Imphal,
The March, 2026

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Digitally signed by
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